

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Appellate Jurisdiction)

Cr. Appeal (DB) No. 842 of 2013

with

Cr. Appeal (DB) No. 423 of 2013

with

Cr. Appeal (DB) No. 549 of 2013

with

Cr. Appeal (DB) No. 694 of 2013

Md. Sahnawaj and others Appellants
	[In Cr. A.(DB) No. 842 of 2013]
Md. Amiruddin Appellant
	[In Cr. A.(DB) No. 423 of 2013]
Sawana Begum @ Baby Sabiha @ Sabiha Begum Appellant
	[In Cr. A.(DB) No. 549 of 2013]
Md. Aslam Appellant
	[In Cr. A.(DB) No. 694 of 2013]
	Versus
The State of Jharkhand Respondent
	[In all cases]

(Through V.C.)

**CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA**

For the Appellant(s) : None
For the State : None

Order No. 16/Dated: 19th April, 2021

These criminal appeals were listed for hearing on 12.04.2021 and 13.04.2021.

Reference may be made to the orders dated 12.04.2021 which reads as under:

“Order No. 14/Dated: 12th April, 2021

Shri A.K. Kashyap, the learned Senior counsel has argued on behalf of the appellant(s) in Criminal Appeal (DB) Nos.842 of 2013, 549 of 2013 and 694 of 2013 and Mr. Avishek Prasad, the learned counsel has argued on behalf of the appellant in Criminal Appeal (DB) No. 423 of 2013.

Mr. Ravi Prakash and Mrs. Priya Shreshtha, the learned Spl. PPs appear on behalf of the State.

Post these matters on 13.04.2021 for arguments on behalf of the State.

Part heard.”

On Saturday and Sunday, that is, on 17.04.2021 and 18.04.2021, appearance slips on behalf of the learned Spl. PPs were sent

through E-mail.

Today, on repeated call no one appears for the appellants in this batch of criminal appeals.

Post these criminal appeals under the same heading on 26.04.2021.

(Shree Chandrashekar, J.)

Sharda/ Soumya

(Ratnaker Bhengra, J.)